

Monopolies and Restrictive Trade Practices Act, 1969:—

(i) Report under section 22(3) (b) of the said Act in the case of M/s. Chowgule and Company Private Limited, Goa, for the establishment of Solar Salt Works at Jodiya in the State of Gujarat and the Order dated the 19th November, 1976 of the Central Government thereon.

(ii) Report under section 22(3) (b) of the said Act, in the case of M/s. Chowgule and Company Private Limited for the establishment of a new undertaking for the manufacture of Industrial Explosives and the Order dated the 27th May, 1977 of the Central Government thereon.

(iii) Report under section 22(3) (b) of the said Act in the case of Shri Ambika Mills Limited, Ahmedabad, for the establishment of a new undertaking for manufacture of Glycol Ethers and the Order dated the 10th October, 1977 of the Central Government thereon.

(2) Three statements (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi versions of the Reports and the Orders of the Central Government thereon, mentioned at (1) above. [Placed in Library. See No. LT-1267/77.]

INTERIM REPORT, ETC. OF P. JAGANMOHAN REDDY COMMISSION OF INQUIRY

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI S. D. PATIL): Sir, on behalf of Shri Charan Singh, I beg to lay on the Table:—

(1) A copy each of the following papers under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

(i) Interim Report dated the 30th November, 1977 of the P. Jaganmohan Reddy Commission

of Inquiry set up to inquire into certain allegations against Shri Bansi Lal, former Chief Minister of Haryana and ex-Union Defence Minister.

(ii) Memorandum (Hindi and English versions) of the Action taken by the Central Government on the above Report.

(2) A statement (Hindi and English versions) showing reasons for not laying simultaneously the Hindi version of the Report mentioned at (1) (i) above. [Placed in Library. See No. LT-1269/77.]

NOTIFICATIONS UNDER NATIONALISED BANKS (MANAGEMENT AND MISCELLANEOUS PROVISIONS) SCHEME

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI ZULFIQUARULLAH): Sir, I beg to lay on the Table a copy of each of the following notifications. Do you want me to read the whole thing? It is about appointment of Directors to Nationalised Banks.

SHRI VAYALAR RAVI (Chirayinkil): On a point of order, Sir. Just now a paper has been laid on the Table of the House by the hon. Law Minister. I do not see it on the Order Paper...

MR. SPEAKER: He has sought my permission.

SHRI VAYALAR RAVI: My point of order is that when a Minister is laying a paper on the Table of the House, members can write to you in advance to raise certain matters even in regard to the paper that is sought to be laid on the Table of the House.

The paper laid is a very important paper concerning inquiries against Shri Bansilal and some other things which are very important, I believe, and all of a sudden, the Minister is coming up and placing a report to which we members have some objection especially with regard to Capoor Commission report where it is said